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**REPORTABLE
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 7449 OF 2011

Tata Mills (A unit of the National Textile
Corporation Limited)

.....Appellant

Versus

Tata Housing Development Co. Ltd.

.....Respondent

WITH

CIVIL APPEAL NO. 7450 OF 2011

JUDGMENT

Dr. B. S. CHAUHAN, J.

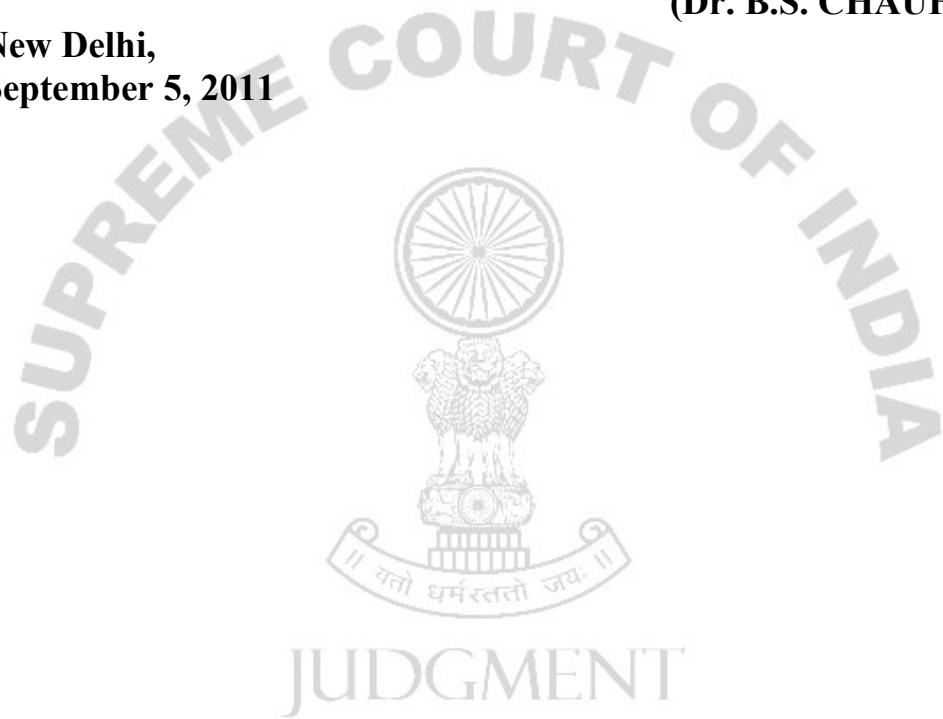
In view of our judgment pronounced today in Civil Appeal No. 7448 of 2011 (**The National Textile Corporation Ltd. v. Nareshkumar Badrikumar Jagad & Ors.**), these appeals also stand dismissed. However, appellant is given time upto 31.12.2011 to vacate the premises. Appellant shall file a usual undertaking within four

weeks from today to hand over peaceful and vacant possession to the respondent.

.....J.
(P. SATHASIVAM)

.....J.
(Dr. B.S. CHAUHAN)

New Delhi,
September 5, 2011



SUPREME COURT OF INDIA



JUDGMENT